

Office of the District & Sessions Judge, Araria

Misc Order No.-147/2021 dt. 06.10.2021

In view of the direction contained in the Hon'ble Court's letter No. 35870-35906 dated 18.08.2021 and also the direction contained in the earlier Hon'ble Court's letter no. 33722-758 dated 29.08.2020 regarding functioning of the Courts through Physical Mode alongwith Virtual Mode and after consultation with the Hon'ble Inspecting Judge of Araria Judgeship, it is hereby resolved that all courts shall remain operational from 21.10.2021 to 27.11.2021 in the following manner:-

Division	Dates for functioning of courts in physical Mode from 10:30 A.M to 4:30 P.M with half an hour recess from 1:30 P.M to 2:00 P.M			Dates for functioning of courts in virtual Mode from 10:30 A.M to 4:30 P.M with half an hour recess from 1:30 P.M to 2:00 P.M		
Sessions	21.10.2021, 27.10.2021, 03.11.2021, 20.11.2021, 26.11.2021	23.10.2021, 29.10.2021, 15.11.2021, 22.11.2021,	25.10.2021, 01.11.2021, 17.11.2021, 24.11.2021,	22.10.2021, 30.10.2021, 18.11.2021, 27.11.2021	26.10.2021, 02.11.2021, 23.11.2021,	28.10.2021, 16.11.2021, 25.11.2021,
CJM/Sub-Judge/Munsif / JM	22.10.2021, 30.10.2021, 18.11.2021, 27.11.2021	26.10.2021, 02.11.2021, 23.11.2021,	28.10.2021, 16.11.2021, 25.11.2021,	21.10.2021, 27.10.2021, 03.11.2021, 20.11.2021, 26.11.2021	23.10.2021, 29.10.2021, 15.11.2021, 22.11.2021,	25.10.2021, 01.11.2021, 17.11.2021, 24.11.2021,

Sessions Division:- D.J, P.J, ADJ-I, ADJ-II, ADJ-III, ADJ-IV, ADJ-V & ADJ-VI

CJM Division/Sub-Judge/Munsif:- CJM (vacant court), ACJM-I cum Sub Judge-I, ACJM-III cum Sub Judge-IV, ACJM-V cum Sub Judge-VI, ACJM-VI cum Sub Judge-VII, SDJM (vacant court), Munsif (vacant court), Juvenile Justice Board, Sri Amit Baibhav, JM 1st Class cum Addl. Munsif, Md. Mustafa Shahi, JM 1st Class & Sri Rajesh Ranjan, JM 1st Class. Sri Asif Nawaz, JM 2nd Class, Sri Vishal Sinha, JM 2nd Class, Sri Shailendra Kumar, JM 2nd Class, Sri Pawan Kumar Choudhary, JM 2nd Class, Sri Rohit Kumar Verma, JM 2nd Class, Md. Gulam Rasul, JM 2nd Class, Sri Paradip Kumar, JM 2nd Class Sri Navin Kumar, JM 2nd Class and Sri Gyan Prakash, JM 2nd Class.

D.L.S.A will also function in physical mode and virtual mode as mentioned above.

All categories of cases and all types of matters including recording of evidence and final hearing shall be heard. The hearing of the aforesaid matters in Virtual mode shall be held by the mode of video conferencing via Zoom link provided or using whatsapp, video calling etc. or any other likewise app. on mobile of bench clerk /Stenographer /Deposition writer.

Further, ld. Advocates are requested to remain in minimum footfalls during their physical appearance in any physical working court (i.e only five Advocates will remain physically present in any court room which is running in physical mode). On the other hand if any person / party is required in any physical running court, they will be allowed to enter into court premises / courtroom only after getting entry pass from the concerned court. The learned Advocates are also requested to participate in the Virtual Court proceedings from their residence or the place they deem fit.

The System Officer and the System Assistants of this Judgeship shall ensure flawless uninterrupted hearing of matters via video conferencing under the supervision of the Nodal Officer.

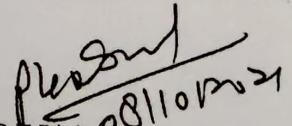
Further, filing of any types of applications / petitions / cases by Advocate or litigants shall be done in physical mode from 10:00 A.M to 1:30 P.M.

The Nazir is directed to ensure the complete sanitization of the Court premises as well as Courts, Offices and Chambers. Also, A.N.M. posted in dispensary at Civil Court, Araria is directed to ensure maximum possible test of COVID-19 on daily basis and report the same to the undersigned and that too on regular basis.

All the staffs are directed to follow social distancing guidelines and also to take all preventive measures to protect themselves from exposure to Corona Virus.

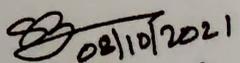
In order to prevent the spread of Corona Virus, the ld. advocates and stakeholders are requested to follow social distancing norms in court rooms strictly during physical proceeding and will wear masks and gloves compulsorily in court rooms / premises.

Inform all concerned.


(P.K. Dixit) 08/10/2021
District & Sessions Judge,
Araria.

Memo No. 1651-60 Dated 8.10.21

Copy forwarded to the office of all sessions, criminal & civil courts/ Secretary, District Bar Association/ Secretary, District Advocate Association/ S.P., Araria/ Jail Superintendent, Araria/ Nodal officer/ system officer/ criminal seristadar/ Nazarat / smt. Vinita Kumeri, ANM at civil court. Campus for information & needful.


08/10/2021
Incharge Administration
Civil Court, Araria